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O.A. No. 729 of 2011

Kunja Bihari Behera..... Applicant
Vs
Union of India & Ors..... Respondents

Order dated: 14.11.2011

CORAM:

Hon'ble Shri C.R. Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. P.K. Padhi, Ld. Counsel for the applicant and Mr. S. Mishra, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Applicant, a retired Govt. employee, has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking following relief:

“To direct the respondents to refund the amount deducted from the retrial dues of applicant with 18% interest and restore the Pay and Pension @ Rs. 16750/- and Rs. 8375/- and pay the arrear salary, Pension and retrial dues with 18% interest.”

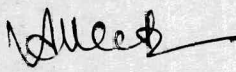
3. Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has also filed representations vide Annexures-A/2 and A/3 dated

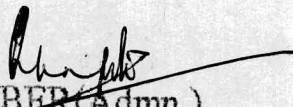
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28.03.2011 and 28.04.2011 respectively before Respondent No.4, which is still pending.

4. Having heard L.d. Counsel for the parties, we, at this stage, without entering into the merit of the case, deem it proper to send the case before the competent authority to take a decision first on the representations. As agreed to by the L.d. Counsel for the parties, we direct Respondent No. 4 to consider the pending representations (Annexures-A/2 and A/3) and pass a reasoned order within 60 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.


MEMBER(Judl.)


MEMBER(Admn.)

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